

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

J A I P U R .

R.P. No. 25/93
in
O.A. No. 871/89

Date of Order: 18.2.93

ASHOK KUMAR & ORS

: Petitioners

VERSUS

UNION OF INDIA & ORS

: Respondents.

CORAM:

HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN

HON'BLE MR. B.B. MAHAJAN, ADMINISTRATIVE MEMBER

PER HON'BLE MR. B.B. MAHAJAN, ADMINISTRATIVE MEMBER:

We have considered the review petition under Rule 17(3) of C.A.T. (PROCEDURE) RULES, 1987. In the petition, the petitioners have reiterated the plea taken by them in that O.A. that they had been selected on the post of typist. This plea was based on the mention of the words 'Adhoc selected employees' in Annexure A-5 in that O.A. The order, however, showed the applicants as promoted on adhoc basis. In the result which was declared vide Annexure A-1, the applicants had been shown to have been failed in the test. As mentioned in the order sought to be reviewed, the respondents had produced the record of the typing test and on its perusal it was found that the applicants had not qualified in the test. The respondents had explained that the word 'selected' had been inadvertently used in Annexure A-5 to convey the meaning that the applicants had been promoted on adhoc basis on the basis of their qualifying in the written test although they had not been qualified in the typing test and, therefore were not promoted on regular basis.

2. There is thus no error in the order which may justify reopening in review under Order 47 Rule 1 of C.P.C. The petition is accordingly dismissed in limine..

B. B. MAHAJAN
(B.B. MAHAJAN)
Administrative Member

D.L. MEHTA
(D.L. MEHTA)
Vice-Chairman